

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

(17)

OA No. 98/93

Date of judgement : 5-2-93.

Between

G. Venkata Raju,
Provisional Branch Postmaster,
Aroor, Nindra, Chittoor District.

: Applicant

And

1. The Superintendent of Post offices,
Tirupati division.
2. The Asst. Superintendent of Post offices,
Puttur, Chittoor district.
3. K. Nagaiah,
Aroor village,
Nindra Mandal, Chittoor District.

: Respondents

COUNSEL FOR THE APPLICANT

: Shri G. Dasaratha Rami Reddy.

COUNSEL FOR THE RESPONDENTS

: Shri N.R. Devaraj

CORAM

Hon'ble Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the division bench as delivered by Shri
v. Neeladri Rao, Vice-chairman).

Heard Shri G. Dasaratha Rami Reddy, learned counsel
for the applicant and Shri N.R. Devaraj, learned counsel
for the respondents.

The applicant was appointed as provisional Branch
Postmaster at Arror about 9 months back. Shri K. Nagaiah
was selected for the said post on the basis of regular
selection process. Proceedings dated 25-1-93 were issued
by the Supdt. of Post Offices, Tirupati division selecting
Shri K. Nagaiah for the said post and Shri Nagaiah (Respon-

dent 3) was given an order of appointment. The ~~said
proceedings are prayed to be set aside in this application.~~ ^{applicant}
The learned counsel for the applicant referred to para 6(c) of the application wherein it is stated that as the applicant is more solvent and is having more educational qualification and experience he should have been preferred to Shri K. Nagaiah (Respondent 3) and hence the appointment of Respondent 3 as BPM is illegal and arbitrary. It is for the authority which is entrusted with the duty of selection to select the candidate. It is not stated that there is any violation of the rules. Even bias has not been attributed to the authorities. Hence there are no grounds to interfere with the impugned order dated 25-1-93. Accordingly, the OA is dismissed at the admission stage itself.


(V. Neeladri Rao)
Vice-Chairman


(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)

Dated 5th February, 1993.

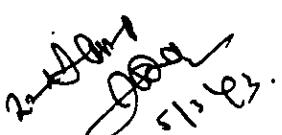

Deputy Registrar

NS

To

1. The Superintendent of Post Offices, Tirupati Division.
2. The Asst. Superintendent of Post Offices, Puttur, Chittoor Dist.
3. One copy to Mr. G. Dasaratha Rami Reddy, Advocate, 9th Law Chambers, High Court of A.P. Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One copy spare
6. One copy to Mr. K. Nagaiah, Aroor Village, Nindra Maadai, Chittoor Dist.

pvm.


Mr. K. Nagaiah
5/1/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD TELANGANA HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 5-2-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

S.A. No. 98/93

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs,

pvm

Central Admin.